

COURT-I

**Before the Appellate Tribunal for Electricity
(Appellate Jurisdiction)**

IA No. 325 of 2015 in DFR No. 1420 of 2015

Dated: 16th November, 2015

**Present: Hon'ble Mrs. Justice Ranjana P. Desai, Chairperson
Hon'ble Mr. I.J. Kapoor, Technical Member**

In the matter of :

**Surat Municipal Corporation ...Appellant(s)
Versus
Gujarat Electricity Regulatory Commission & Anr. ...Respondent(s)**

**Counsel for the Appellant(s) : Mr. I.J. Desai
Mr. Mohit D. Ram
Mr. Jinesh Patel**

Counsel for the Respondent(s): Mr. H.S. Jaggi for R.2

ORDER

**IA No. 325 of 2015
(Appl. for condonation of delay in re-filing)**

There is a delay of 35 days in re-filing the appeal.

We have heard learned counsel for the parties. For the reasons stated in the application delay is condoned. Application is disposed of.

Registry is directed to number the Appeal and list it for admission on **02.12.2015.**

**(I.J. Kapoor)
Technical Member**

**(Justice Ranjana P. Desai)
Chairperson**